

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:3031

ANSWERED ON:12.08.2010

LEGAL AID CLINICS

Jaiswal Shri Gorakh Prasad ;Laguri Shri Yashbant Narayan Singh;Owaisi Shri Asaduddin;Pandey Shri Ravindra Kumar;Reddy Shri Komatireddy Raj Gopal;Thamaraiselvan Shri R.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the National Legal Reforms Authority (NALSA) has set up/proposes to set up legal aid clinics in the country on the lines of primary health centers;
- (b) if so, the details thereof;
- (c) the present criteria for obtaining legal assistance;
- (d) the total number of cases under SC/ST (POA) Act, 1989 received by the State Legal Service Authority since its implementation; and
- (e) the number of persons including SC/ST benefited from legal assistance scheme so far, State-wise?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

- (a) to (b): Yes, Madam. The National Legal Services Authority (NALSA) through its State Legal Services Authorities, District Legal Services Authorities, Taluk Legal Services Committee is in the process of setting up legal aid clinics throughout the country. National Plan of Action for the year 2009-10 & 2010 -11 contemplate setting up of Legal Aid Clinics in all Mandal level and Panchayat level. Now NALSA is planning to set up Legal Aid Clinics in all villages.
- (c): The categories of persons entitled to Free Legal Services are prescribed in Section 12 of Legal Services Authority Act, 1987.
- (d) & (e): The information is being collected and will be laid on the Table of the House.